GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1810
ANSWERED ON TUESDAY, AUGUST 4, 2026/ 13 SHRAVANA, 1948 (SAKA)

INSOLVENCY RESOLUTION UNDER IBC

1810 **Shri G.C. Chandrashekhar:**

Will the Minister of Corporate Affairs be pleased to state:

(a) the number of Corporate Insolvency Resolution Process cases admitted, resolved, liquidated and withdrawn during Financial Year 2023-24 to Financial Year 2025-26, sector-wise;

(b) the average recovery percentage and average time taken for resolution compared to statutory timelines; and

(c) the reforms proposed to improve recoveries and reduce delays?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a): Details regarding the number of Corporate Insolvency Resolution Process cases admitted, resolved, liquidated and withdrawn during Financial Year 2023-24 to Financial Year 2025-26, sector-wise are presented below: -

Sl. No	**Sector**	**Admissions**	**Resolutions**	**Liquidations**	**Withdrawals u/s 12A**
1.	Manufacturing	739	279	351	119
2.	Real Estate, Renting & Business Activities	571	163	195	91
3.	Construction	357	97	95	61
4.	Wholesale & Retail Trade	239	54	135	25
5.	Hotels & Restaurants	38	16	9	7
6.	Electricity & Others	44	21	30	12
7.	Transport, Storage & Communications	72	12	31	8
8.	Others	343	108	132	49
	Total	**2403**	**750**	**978**	**372**

(b): A total of 1419 Corporate Debtors (CDs) were resolved through resolution plans by the end of March, 2026. The resolved CDs resulted in realisation of 30.56% as against the admitted claims and 166.85% as against the liquidation value. Resolution plans on average are yielding 94.56% of fair value of the CDs.

The 1419 cases, which have yielded resolution plans by the end of March 2026 took on average 621 days [after excluding the time excluded by the Adjudicating Authority (AA)] for the conclusion of process compared to the statutory timeline of 330 days.

(c): The following measures have been taken to streamline the insolvency resolution process for time-bound resolution under the IBC:

- Amendments to the Code have been made from time to time to address practical challenges and enhance the effectiveness of the insolvency resolution process. The amendments made to the Code in April, 2026 aims to clarify provisions, streamline processes, and address various legal issues.
- The Insolvency and Bankruptcy Board of India has since inception made more than hundred amendments in regulations based on the needs of market to streamline processes, reduce delays, and maximise the value of the assets of the CD. It has also conducted outreach and awareness programs for various stakeholders.
- The use of Information Technology has been increased in the insolvency resolution processes.

Further, IBC (Amendment) Act, 2026 introduces reforms such as the Creditor-Initiated Insolvency Resolution Process (CIIRP), group insolvency and cross-border insolvency framework. These measures are aimed at reducing delays, maximising value and improving outcomes for stakeholders.

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